

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 378 of 1992

T.A. NO.

DATE OF DECISION 29th June, 1994

Shri Alimohmed Usmanbhai Petitioner

Mr. P. H. Pathak Advocate for the Petitioner (s)

Versus

Union of India & others Respondent

Mr. B. R. Kyada Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Yes,

Shri Alimohmad Usmanbhai
C/o. Deepak Motor Garriage,
Opp. Khadi Baugh (Old Railway Station)
Bhuj-Kutch.

: Applicant

(Advocate: Mr. P. H. Pathak)

Versus

1. Union of India
Through:
Deputy Chief Engineer (C)
Central Western Railway,
Railway Station,
Ahmedabad.
2. Depot Store Keeper (W.R.)
Near Railway Station,
Bhuj.
3. Divisional Railway Manager (W.R.)
Ajmer.

: Respondents

(Advocate: Mr. B. R. Kyada)

ORAL ORDER

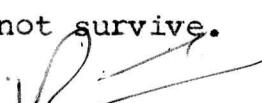
IN

O.A./378/92
with
MA/165/94

Date: 29/6/94

Per: Hon'ble Mr. N. B. Patel : Vice Chairman

The order of transfer against which this
O.A. is filed, is admittedly revoked. The O.A. ~~is~~ has,
therefore, become infructuous and stands disposed of
accordingly. Since the O.A. is disposed of, M.A./165/94
does not survive.


(K. Ramamoorthy)
Member (A)


(N. B. Patel)
Vice Chairman

aab